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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

RA.101/99

in

OA.948/99

Date of order: 29-3-2000

Between:

- 1.K.Dastagiri
- 2.A.Veera Narappa
- 3.P.Suresh Kumar
- 4.K.Ramanjaneylu
- 5.L.Obulesu

...Applicants

And

1. Union of India, rep. by
Director General,Dept.of Posts.,
Dakbhavan,Sansad marg, New Delhi.
2. The Chief Postmaster General,
A.P.Circle, Abids,Hyderabad.
3. The Postmaster General,
A.P.S.R., Kurnool.
4. The Superintendent of R.M.S.,
A.G.Division, Guntakal.
5. The Sub Record Officer,
A.G.Division, Cuddapah.

...Respondents

Counsel for the Applicants - Mr.Krishna Devan,Advocate

Counsel for the Respondents - Mr.V.Vinod Kumar,Addl.CGSC

CORAM:

THE HON'BLE MR.B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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Order

Heard the learned Counsel.

The applicant in this OA has filed this application
praying for reviewing the order dt.27.9.99 passed in OA.948/99.
By the said order the application filed by the applicant came
to be dismissed.

2. Now at the time of hearing the application for review
the learned counsel for the applicant submitted that the

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applicants had been working in the department and that the department was about fill-up the EO posts by outsiders.

They had submitted a representation to consider their cases and on their failure they had approached the Tribunal.

3. The learned counsel for the applicants submits that in OA.1026/99 the Tribunal directed the respondent authorities to put up the representations of the applicants therein to the appropriate authority for consideration and to issue a suitable reply to the applicants therein.

4. Relying upon the decision in the said OA, the learned counsel for the applicants submits that a similar direction may be given to the respondents to consider the representations. He had stated in the OA they had made representations and they were still to be disposed of.

5. The learned counsel for the Respondents submits that the applicants have been working as substitutes. The proper Respondent authority may consider the representations as per the rules and give a suitable reply bearing in mind the status of the applicants as substitutes. Reply to be given to the applicants ~~with this modification~~. Till such time the respondents shall maintain status-quo as to the notification dated 26.5.99 if they have not already processed.

6. R.A. is allowed to this extent.


29.3.00.
(B.S. Jai Parameshwar)
Member (Judl.)

Dated: 29th March, 2000
'SA' (Dictated in the open court)

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